

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 22/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2016

NAME OF THE PARTIES: Mr. Shankarrao Borkar & Ors.
V/s.
M/s. DDPL Global Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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2)	Mr. Sudha Dwivedi	Adv. for Petitioner	
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Sudha D.

Sr. Adv. Mustafa Doctor a/w Adv.:

Dharam Jumaril ilb Adv. Reddy ~~Adv~~ Res-12

Adv. Rohan Rajpalhyakhe ilb Sanjay Sinha
ilb R. 6 to 8.

Adv. Mayur Shetty ilb Swati
for R. 1 to R. 3.

Adv. Laxman B. Reddy

R- ~~12~~ 12

Reddy
10/10/16.

Order

CP No. 22/241-242/NCLT/MB/MAH/2016

Petitioner sought extension of time for filing rejoinder, whereas the Respondents Counsel stated that for filing rejoinder, the Petitioner has already taken four weeks' time in the name of filing rejoinder, therefore, no time should be given for filing rejoinder.

However, at the request of the Petitioner Company, the time for filing rejoinder has been extended for one week peremptorily directing the Petitioner to get ready for final hearing on next date.

List this matter for final hearing on 21.11.2016.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)